

(c) Both New Delhi Municipal Corporation and Municipal Corporation of Delhi have reported that there is no such proposal with them.

(d) Question does not arise in view of reply to part (c) above.

[*Translation*]

**Primary health centres in U.P.**

4323. SHRI RAM BADAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Union Government are aware of the poor management of Primary Health Centres in Uttar Pradesh;

(b) if so, the effective steps being taken in this regard;

(c) the number of such Primary Health Centres in Uttar Pradesh where doctors have not been appointed so far; and

(d) the steps being taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI-MATI D. K. THARA DEVI SIDDHARTHA): (a) and (b) Primary Health Centres are established by State Governments under Minimum Needs Programme in consultation with the Planning Commission who release funds directly to the State Governments. Management of the Primary Health Centres are solely with the State Government. However only monitoring is with the Central Government.

(c) As per information available 289 Primary Health Centres are without Doctors out of a total of 3103 Primary Health Centres as on 31-3-91.

(d) The employment and deployment of staff including doctors at Primary Health Centres is the responsibility of State Governments.

[*English*]

**Admission in Kendriya Vidyalayas**

4324. SHRI UPENDRA NATH VERMA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether any quota has been fixed for Members of Parliament for admission in Kendriya Vidyalayas; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) (a) and (b) No, Sir. However, as per admission guidelines the children and dependant grand-children of Members of Parliament can get admission in Kendriya Vidyalaya over and above the admissible class limits.

[*Translation*]

**Pension scheme for private sector**

4325. SHRI KASHIRAM RANA: Will the Minister of LABOUR be pleased to state:

(a) whether the Government have recommended the introduction of pension scheme in the private sector;

(b) if so, the details in this regard; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) The Central Board of Trustees Employees' Provident Fund have recommended the introduction of a suitable pension scheme for the members of the Employees' Provident Funds Scheme, including those in the private sector. The recommendation of the Board is presently under consideration of the Government.

(b) and (c) Do not arise.